

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
IB/991/ND/2018

IN THE MATTER OF:

M/s Universal Enterprises	...	Applicant
<i>Versus</i>		
Aastha Surgimed Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the UBI : Adv. Ekta Choudhary Adv Divyank Dutt Dwivedi
and Adv Aditi Sharma

For Suspended Directors: Adv. Manoj Kumar Garg, Adv.

For the Liquidator : Ms. Madhusudan Sharma, Adv.
Mr. Alok Kaushik, Liquidator

Advocates for the M/s Universal Enterprises: Adv KK Mishra, Adv Sahil
Nagpal, Adv Nikita Rana and Adv Ishika Jain in IA/3529/ND/2021

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **10.07.2024.**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)